

duly registered at the office of Sub Registrar-V, New Delhi/ Delhi.

Place: New Delhi

Date: 15.10.2025

Sd/- Authorized Officer

Lot-4: T

Lot-5: T

Lot-6: T

The submission shall be open

Interested bidders may visit the website www.meghal.gov.in for more information.

MIPR No.: 1
Dated: 16/10/2025

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
TDT COPPER LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	TDT Copper Limited
2.	Date of incorporation of corporate debtor	17/11/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No Limited Liability Identification No. of corporate debtor	U27201DL1993PLC056070
5.	Address of the registered office and principal office (if any) of corporate debtor	Tolstoy House 512-512A, Tolstoy Marg, Connaught Place, New Delhi, New Delhi, Delhi-110001
6.	Insolvency commencement date in respect of corporate debtor	16-10-2025
7.	Estimated date of closure of insolvency resolution process	14.04.2026 (180 days from the Order date 16-10-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shailesh Chandra Ojha IP Registration No: IBBI/IPA-001/IP-P-02859/2023-2024/14382
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat-101, UGF, Plot; 28A-28B Nr Gurudwara, Sevak Park Extn, Dwarka More, New Delhi-110059 Email: ipscjha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-701, Design Arch eHomes, Surajpur Site 'C', Greater Noida, Gautam Budh Nagar (UP) -201306 Process email: cirp.TDT@gmail.com
11.	Last date for submission of claims	30-10-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TDT Copper Ltd on 16.10.2025**.

The creditors of **TDT Copper Ltd**, are hereby called upon to submit their claims with proof on or before 30.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Nil

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Shailesh Chandra Ojha

Interim Resolution Professional of TDT Copper Ltd

IBBI Reg No. IBBI/IPA-001/IP- P-02859/2023-2024/14382

AFA Validity: 30.06.2026

Date: 18.10.2025

Place: New Delhi

Aadha

Corporate Office
and M.V. Road,
Ghaziabad Branch
Kosi Kalan Branch
281403 (Uttar Pradesh)
Buradi Branch: 2

APPE

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under section 13
Authorised Officer
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Sr. No.	Name of Co-Borrower(s)
1	(Loan Code I Ghaziabad B Rajesh Kumar Abita Kumar
2	(Loan Code I Kosi Kalan B Mahendri (B Late Roshan Through Le (Co-Borrowe
3	(Loan Code I Buradi Branch Ravi (Borrow Mangal (Co-

Place : Uttar Pr
Date : 18-10-20